

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **29.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No :
Petition No : CP(IB)/676(CHE)/2017
Name of Petitioner : Bank of India & Nabard
& Vs
Name of Respondent : Vinkem Labs Ltd
Section : Sec 7 Rule 4 of IBC, 2016

ORDER

Present: Mr. T.Ravichandran, Ld. Counsel for Petitioner.
Mr. Perumal, Director of the Respondent company.

It is seen from the record that the Respondent company had filed WP/9610/2016, WP/4178/2017 and WP/11777/2017. The Respondent is directed to update the status of all the above Writ Petitions.

It is also seen that winding up petition was also filed against the Respondent vide CP/307/2016.

One DRT matter is also pending vide No.154/2016 where status quo order was given by the DRT.

Respondent is also directed to file the status of the above two cases.

Mr. Perumal submits that the copy of the petition be served on his e-mail ID viz., perumal@vinkem.com.

The Petitioner is directed to serve the copy of the petition along with the annexures on the e-mail of Mr. Perumal representing the Respondent. Mr. Perumal is granted three weeks time to file reply and serve copy on the Counsel for Petitioner.

Rejoinder, if any, be filed within two weeks thereafter.

List the petition for hearing on **12.06.2024** along with CP/21/2017 (Company Petition).

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

**[SANJIV JAIN]
MEMBER (JUDICIAL)**